

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-7970/84]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1981-82 together with Audited Report thereon.

[Placed in Library. See No. LT-7971/84]

Annual Report etc. of the Central Power Research Institute, Bangalore

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1982-83.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7972/84]

Notifications under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

S. M. KRISHNA) : On behalf of Shri Janardhana Poojary, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G. S. R. 209 (E) and 210 (E) published in Gazette of India dated the 9th March, 1984 together with an explanatory memorandum regarding exemption to wireless apparatus, accessories and components, when imported by a licensed amateur radio operator from the whole of the basic, auxiliary and additional duties of customs.
- (2) G. S. R. 211 (E) published in Gazette of India dated the 9th March, 1984 together with an explanatory memorandum seeking to modify the description of goods covered under the exemption of 'Palm Fatty Acid including Palm Fatty Acid Distillate and Palm Stearin Fatty Acid including Split Palm Stearin Fatty Acid.'
- (3) G. S. R. 215 (E) published in Gazette of India dated the 15th March, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kroner, Deutsche Marks, Dutch Guilders, French Francs, Japanese Yen and Swedish Kroners into Indian currency or vice-versa.

[Placed in Library. See No. LT-7973/84]

12.09 hrs.

ELECTION TO COMMITTEE

National Welfare Board for Seafarers

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY) : Sir I beg to

move :

"That in pursuance of Rule 4 (b) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Rule 4 (h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules"

The motion was adopted.

MR. SPEAKER : Now, matters under rule 377...

12.10 hrs.

MATTERS UNDER RULE 377

MR. SPEAKER : Shri Shailani.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Mr. Speaker, Sir...

MR. SPEAKER : I have gone over to the next item.

DR. SUBRAMANIAM SWAMY : Sir, the democratic institutions have been

superceded. The Bombay Municipal Corporation has been superceded.

MR. SPEAKER : It is not our domain, Sir. You must read the Constitution.

12 11 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MR. DEPUTY-SPEAKER : Now, we are on Matters under Rule 377; Shri Shailani.

*(Interruptions)***

I am on item under 377. You do not record anything other than Shri Shailani. I make an appeal to you all. We have already gone over to the next item. The Speaker has already gone over to the next item. I am not permitting anybody. I have already called Shri Shailani. It is not proper to go back. We shall only march forward and not backward.

Shri Shailani. Please do that with a loud voice. Kindly try to help me.

*(Interruptions)***

SHRI BRAJAMOHAN MOHANTY—
rose.

*(Interruptions)***

MR. DEPUTY - SPEAKER : You have got to respect this. We are on item - Matters under Rule 377. I am not permitting anybody. Shri Shailani, come to the front. Do not record anything. Only 377 goes on record.

Shri Shailani. You read. It will be recorded.

** Not recorded.